Overcharging by the private hospitals

*104. SHRI SHAMSHER SINGH DULLO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the steps Government is taking to cap the fixed cost of operations in private hospitals so as to stop overcharging by such hospitals;
- (b) whether Government is deliberating on bringing MRP concept on various services being offered by these hospitals; and
- (c) the remedial steps Government is taking to tackle the issue in view of the general public being duped by such shops/nursing homes being opened on daily basis?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) The Government of India enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 to provide for registration and regulation of clinical establishments including those in the private sector belonging to Allopathic and AYUSH systems of medicine. Therapeutic as well as diagnostic establishments are also covered under this Act. In the States/Union Territories where the said Act is in force, the clinical establishments are required to meet the norms such as minimum standards of facilities and services, minimum requirement of personnel, maintenance of records and reports and displaying of rates at a conspicuous place. The clinical establishments are also required to follow Standard Treatment Guidelines issued by the Central/State Governments and charge rates for each type ot procedure and service within the range of rates determined from time to time. The National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing of medical procedures and shared the same with the States and Union Territories for appropriate action by them. The States are primarily responsible for regulating hospitals including private hospitals in their States as per provisions of the Act and rules applicable in the States to ensure quality care and providing affordable healthcare treatment to patients.

Currently, the Clinical Establishments Act, 2010 has been adopted by and applicable in 11 States, namely, Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Bihar, Jharkhand, Rajasthan, Uttarakhand, Assam and Haryana and all Union Territories except Delhi. Other States have been requested to adopt the Act under

clause (1) of Article 252 of the Constitution. The Central Government is continuously persuading the States to adopt the Clinical Establishment Act, 2010 and ensure its strict implementation, or to consider bringing a State specific legislation in the matter.

Heavy investments abroad by Indians post-demonetisation

*105. SHRI ANIL DESAI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has noticed a huge jump in foreign investments by Indian individuals immediately after demonetisation in 2016, if so, the details of such investments; and
- (b) whether persons including family members who have accumulated funds abroad are proposed to be barred from holding any public office and getting loans from bank etc. as a form of punishment to check and to unearth black money by Indians abroad?

THE MINISTER OF FINANCE (SHRI PIYUSH GOYAL): (a) The trend of funds remitted by resident Indian individuals under Liberalised Remittance Scheme for 'Investments' is as under:-

(All figures in USD Million)

Purpose	2015-16	2016-17	2017-18	2018-19 (upto Dec., 2018)
Deposit	109.88	283.8	414.94	292.44
Purchase of Immovable Property	90.81	92.92	89.61	64.62
Investment*	317.88	443.63	441.8	297.07

^{*} Includes acquisition of shares etc. and overseas direct investment by Resident Individuals.

(Source: RBI)

The trend of investment does not reflect any extra-ordinary jump in foreign investments made by Indian individuals after demonetisation.

(b) No such proposal is under consideration.